

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

CP 361/2015
OA 02/2014

this the 3rd day of November, 2015

**Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Purushottam Das
S/o Shri Kanshi Ram
R/o Village Chotia, The-Sunam
Distt. Sangroor,
Punjab
(By Advocate: Shri U.Srivastava) Petitioner

VERSUS

Shri Arun Arora
Divisional Railway Manager
New Delhi
Northern Railway
Estate Entry Road
New Delhi Respondent/Contemnor.
(By Advocate: Shri Kripa Shankar Prasad)

ORDER (ORAL)

By Hon'ble Mr.V.Ajay Kumar,

1. The present Contempt Petition is filed complaining violation of the order of this Tribunal passed on 02.01.2014 in OA No.02/2012. This Tribunal while disposing of the said OA passed order as under :-

"6. I have carefully considered the rival contentions of the parties and perused the representation submitted by the applicant. I am of the view that the applicant has not submitted his service particulars from the date of initial appointment till the date of superannuation. He has also not submitted the necessary documents in support of his claim for pension and retirement benefits. Accordingly, I direct the applicant to submit a detailed representation to the Divisional Railway Manager, Northern Railway giving service particulars with necessary documents for grant of pension in accordance with the R.S.(Pension) Rules within a period of two weeks from the date of receipt of a copy of this order. After receipt of such representation along with the supporting documents, the respondents may decide the same in accordance with the R.S.(Pension) Rules. If the

applicant has not produced the necessary documents, the Railway-Department is at liberty to ask the applicant to produce the relevant documents to decide his pension.

7. Since the applicant has not given his service particulars in his representation, I dispose of the present Original Application giving liberty to the applicant to make a detailed representation along with the necessary documents, as directed in the earlier paragraph."

2. When this matter is taken up, learned counsel for the respondent submitted that the applicant has not submitted any representation, as directed by this Tribunal and hence, the present Contempt Petition is liable to be dismissed on the said ground. Since the learned counsel for the applicant failed to state whether the applicant has submitted any representation or not within the stipulated time, as ordered by this Tribunal, nothing survives in the C.P. and, accordingly, the same is closed. Notice issued to the respondent is discharged. However, this order shall not preclude the applicant to make an appropriate application in the O.A., if he so desires, for extension of time to make the representation, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)
(J)

(V.AJAY KUMAR)
Member

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